

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 35/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

D.G. [ I & R ] ...Complainant

*Versus*

M/s. Amit Electronics & anr. ...Respondents

**Appearances:** Mr. C. Shanmugam, DDG for the D.G. [ I & R ]  
None for the respondent

**ORAL ORDER**  
06-12-2010

Considering the nature of the litigation we are of the view that no case of unfair trade practice is made out. Hence the proceedings are closed.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 34/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

D.G. [ I & R ] ...Complainant

*Versus*

M/s. Cogent EMR Solutions Ltd. ...Respondent

**Appearances:** Mr. C. Shanmugam, DDG for the D.G. [ I & R ]  
Mr. Saurabh Seth, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

Reply, if any, shall be filed within four weeks. The matter shall be listed on 18<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 31/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Khazan Singh ...Applicant

*Versus*

New India Assurance Co. Ltd. & ors. ...Respondents

**Appearances:** Mr. Bipin Kalappa, Advocate for the Applicant  
Mr. M. K. Tiwari, Advocate for the respondents

**ORAL ORDER**  
06-12-2010

List the matter on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 36/2008**

**C.A. No. 107/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Jitender Kumar Bhatia

...Complainant

*Versus*

Ghaziabad Development Authority

...Respondent

**Appearances:** Mr. K. P. Dubey, proxy counsel for Mr. A.P. Sahay,  
Advocate for the Complainant  
Mr. Devesh Kumar, Advocate for the respondent

**ORAL ORDER**

06-12-2010

At the request of the applicant, the matter is adjourned. The matter shall be listed on 18<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 61/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Dalmia Resorts International  
(P) Ltd. ....Applicant

*Versus*

Matinee Food Service Group  
of USA & ors. ...Respondents

**Appearances:** Ms. Minal Sehgal, Advocate for the Applicant  
Ms. Manjula Gadhu, Advocate for R-3  
Mr. Sujit Kumar, Advocate  
Mr. Vijay Wangroo, Advocate  
Mr. Mohan S. Singh, Advocate for the respondents

**ORAL ORDER**  
06-12-2010

Reply by Respondent Nos. 2 and 3 shall be filed within three weeks. A copy of the complaint has been supplied to the representative of R-4. Three weeks time is granted to file the reply. R-1 is not represented.

The matter shall be listed on 22<sup>nd</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 51/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

M/s. Voice Communication ...Applicant

*Versus*

M/s. Bharti Cellular Ltd. ...Respondent

**Appearances:** None for the Applicant  
Ms. Jyoti Mendiratta with Ms. Astha Sharma,  
Advocates for the respondent

**ORAL ORDER**

06-12-2010

In view of the fact that Mr. U.N. Shukla, who was represented the case earlier, has been expired. Notice be sent to the complainant to engage another counsel before the next date of listing. Reply shall be filed within three weeks.

The matter shall be listed on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 55/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

M/s. S. N. Enviro-Tech Pvt.  
Ltd. & anr.

...Applicants

*Versus*

M/s. Piyush Colonizers Ltd. & ors.

...Respondents

**Appearances:** Mr. S. K. Dubey, Advocate for the Applicant  
Mr. Kapil Kher, Advocate for R-1

**ORAL ORDER**  
06-12-2010

A copy of the rejoinder filed by the complainant has been supplied to the learned counsel for R-1. The matter shall be listed on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**





**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 04/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Vinod Kumar Bendal ...Complainant

*Versus*

Ghaziabad Development Authority ...Respondent

**Appearances:** Mr. Gaurav Jain, Advocate for the Complainant  
Mr. Devesh Kumar, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

The order dated 29<sup>th</sup> September, 2010 shall be complied with  
within a week. List the matter on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**I.A. No. 62/2007**

**C.A. No. 80/2007**

**UTPE No. 148/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

S. Sunita ...Applicant

*Versus*

The Pantaloon Retail (I) Ltd. & ors. ...Respondents

**Appearances:** Mr. V. Sudeer, Advocate for the Applicant  
Mr. Sudhir K. Makkar, Advocate for the respondents

**ORAL ORDER**

06-12-2010

At the request of the applicant the matter is adjourned. The matter shall now be listed on 21<sup>st</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**I.A. No. 107/2006**  
**UTPE No. 204/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Mr. Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**IN THE MATTER OF**

Rajnish K. Jha ...Complainant

*Versus*

Citi Bank Card Centre & anr. ...Respondents

**Appearances:** Complainant in person  
Ms. Archana Lakhotia, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

At the joint request, list the matter on 11<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**[Pravin Tripathi]**  
**Member**



**COMPETITION APPELLATE TRIBUNAL**

**R.A. No. 13/2010**  
**RTPE No. 08/2008**  
**C.A. No. 29/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Mr. Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**IN THE MATTER OF**

SCA Cargo System Pvt. Ltd. ...Complainant

*Versus*

Tata Tele Services Ltd. ...Respondent

**Appearances:** Mr. Neeraj Kr. Jha, Advocate for the Complainant

**ORAL ORDER**  
06-12-2010

Heard. The order dated 26<sup>th</sup> August, 2010 is recalled. The application shall be restored to the original position. Issue notice to the respondent. With this, Review Application is disposed of. The matter shall be listed on 11<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**[Pravin Tripathi]**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**R.A. No. 5/2010**  
**RTPE No. 53/2008**  
**C.A. No. 203/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Mr. Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**IN THE MATTER OF**

Rajiv Gupta ...Complainant

*Versus*

IDBI Bank & another ...Respondents

**Appearances:** Mr. Vinod Sharma, Advocate for the Complainant

**ORAL ORDER**  
**06-12-2010**

Heard. The order dated 18<sup>th</sup> August, 2010 is recalled. The application shall be restored to the original position. Issue notice to the respondent. With this, Review Application is disposed of. The matter shall be listed on 11<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**[Pravin Tripathi]**  
**Member**





**COMPETITION APPELLATE TRIBUNAL**

**R.A. No. 62/2010**

**C.A. No. 88/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Bharat Industries

...Applicant

*Versus*

DLF Universal Ltd.

...Respondent

**Appearances:** Mr. Govind Goel and Mr. M. L. Sharma, Advocates  
for the Applicant

**ORAL ORDER**

06-12-2010

Heard. The Compensation Application is restored. The review application is disposed of. Issue Notice to the respondent. The matter shall now be listed on 9<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**R.A. No. 63/2010**

**C.A. No. 89/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Anita Jain & anr.

...Applicants

*Versus*

DLF Universal Ltd.

...Respondent

**Appearances:** Mr. Govind Goel and Mr. M. L. Sharma, Advocates  
for the Applicant

**ORAL ORDER**

06-12-2010

Heard. The Compensation Application is restored. The review application is disposed of. Issue Notice to the respondent. The matter shall now be listed on 9<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE No. 29/2009**

**C.A. No. 114/2000**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

M/s. Standard Corp.(I) Ltd. ...Applicant

*Versus*

M/s. Ojus Tech Solutions Pvt. Ltd. ...Respondent

**Appearances:** Mr. Amrit Pal Singh, Advocate for the Applicant

**ORAL ORDER**

06-12-2010

Heard the learned counsel for the applicant. The following issues are framed :-

1. *Whether any restrictive trade practice, as alleged, has been established?*
2. *If the answer to the first question is in the affirmative, the alleged restrictive trade practice is prejudicial to the public interest?*
3. *Is the applicant is entitled for any compensation?*

Applicant shall file affidavit of evidence and the documents, if any, within four weeks. If any documents are filed, admission/denial shall take place on 11<sup>th</sup> January, 2011. Thereafter, the matter is listed on 25<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE No. 108/1997**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Dr. Raj Kumari Bhatia ...Complainant

*Versus*

Kaypee Land & Finance (P) Ltd. ...Respondent

**Appearances:** Mr. M. S. Dhir, Advocate for the Complainant  
Mr. Bharat Deepak, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

At the request of the complainant, the matter is adjourned.

The matter shall now be listed on 25<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE No. 109/1997**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Dr. Dev Raj Bhatia ...Complainant

*Versus*

Kaypee Land & Finance (P) Ltd. ...Respondent

**Appearances:** Mr. M. S. Dhir, Advocate for the Complainant  
Mr. Bharat Deepak, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

At the request of the complainant, the matter is adjourned.

The matter shall now be listed on 25<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 52/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

D.G. [ I & R ] ...Complainant

*Versus*

First Flight Couriers Ltd. ...Respondent

**Appearances:** Mr. C. Shanmugam, DDG for the D.G. [ I & R ]  
Mr. Abhinav Kumar, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

The matter is adjourned to 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 60/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Vishal ...Applicant

*Versus*

Goyal Sons ...Respondent

**Appearances:** Mr. C. M. Sharma, Advocate for the Applicant

**ORAL ORDER**  
06-12-2010

Affidavit of evidence by way of evidence of the applicant has been filed in the Court today. No one appears for the respondents. Respondents were set ex-parte on 11<sup>th</sup> August, 2010.

Learned counsel for the applicant is heard. Order is reserved.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 103/2003**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Kamlesh Bagga ...Applicant

*Versus*

Ghaziabad Development Authority ...Respondent

**Appearances:** Applicant in person  
Mr. Devesh Kumar, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

The witness who is to be cross-examined is not present. The matter is adjourned to 18<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 39/2004**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Nishi Sharma

...Applicant

*Versus*

Ghaziabad Development Authority

...Respondent

**Appearances:** Mr. Saurabh Mehra, Advocate for the Applicant  
Mr. Devesh Kumar, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

The matter shall now be listed on 18<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 65/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Pradeep Saxena ...Applicant

*Versus*

ICICI Bank Ltd. ...Respondent

**Appearances:** Mr. Arvind Kumar, Advocate for the Applicant  
Mr. Ishu Arora, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

The affidavit of evidence has not been filed. As a last chance, three weeks time is granted to file the same. If any documents are filed, admission/denial shall take place on 11<sup>th</sup> January, 2011. The matter shall be listed on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 16/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Garima Pvt. Ltd.

...Complainant

*Versus*

Reliance Industries Ltd.

...Respondent

**Appearances:** Mr. R. K. Shukla, Advocate for the Complainant  
Mr. Somiram Sharma, Advocate for the respondent

**ORAL ORDER**

06-12-2010

The affidavit of evidence of the respondent shall be filed within three weeks. If any documents are filed, admission/denial of the documents shall take place on 11<sup>th</sup> January, 2011. The matter shall now be listed on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**I.A. No. 62/2006**  
**RTPE No. 51/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Mr. Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**IN THE MATTER OF**

M/s. Sheela Exports ...Complainant

*Versus*

U.P.S.I.D.C. Ltd. ...Respondent

**Appearances:** Mr. Manoranjan Kumar, Advocate for the  
Complainant

**ORAL ORDER**  
06-12-2010

It is stated that talks for an out of Court settlement is going on. The matter shall now be listed on 18<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**[Pravin Tripathi]**  
**Member**



**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 98/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

D.G. [ I & R ]

...Complainant

*Versus*

Bata India Ltd.

...Respondent

**Appearances:** Mr. C. Shanmugam, DDG for the D.G. [ I & R ]  
Mr. Aditya Narain, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

We have heard the representative of the DG and the learned counsel for the respondent. It appears from the records the discount scheme was for three days period i.e. from 28<sup>th</sup> July, 2006 to 30<sup>th</sup> July, 2006. According to the respondent, the informant was not entitled to the discount. However as a matter of good gesture by letter dated 11.07.2007 the offer was made for exchange at their Bata outlets to the equivalent value but this did not satisfy the Informant. The reasons for allowing 15% discount on inaugural offer while not allowing to him has also been indicated in the reply dated July 19, 2007 to the letter of the D.G. [ I & R ].

Considering the background of the facts, we are not satisfied that this is a case which calls for any interference, though the

undertaking which was undertaken to be filed by the respondent has not been filed.

We direct closure of these proceedings.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**[Pravin Tripathi]**  
**Member**



**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 09/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

S. C. Tyagi ...Complainant

*Versus*

Reliance Info Comm. ...Respondent

**Appearances:** Complainant in person  
Mr. Gaurav Jain, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

Reply to the affidavit filed by the respondent has been filed in  
the Court today. The matter shall now be listed on 15<sup>th</sup> February,  
2011 for arguments.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 43/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Utkal Nirman ...Applicant

*Versus*

Orissa State Financial Corporation ...Respondent

**Appearances:** Mr. A. K. Mahapatra, Advocate for the Applicant  
Mr. T.V.S. Raghavendra, Advocate for the  
respondent

**ORAL ORDER**

06-12-2010

The affidavit of evidence of one Shri Shushanta Kumar Kar has been filed. The matter shall be listed on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 48/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Dr. Rakesh Bhardwaj ...Applicant

*Versus*

Narne Construction Pvt. Ltd. ...Respondent

**Appearances:** Mr. Arun Mange, Advocate for the Applicant  
Mr. B.P. Padha, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

Additional affidavit has been filed by the applicant. The affidavit which was required to be filed by the respondent in terms of the order dated 8<sup>th</sup> September, 2010 has not been filed. As prayed, ten days time is granted for the purpose.

The matter shall now be listed on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE No. 128/1992**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

D.G. [ I & R ]

...Complainant

*Versus*

Burroughs Welcome (I) Ltd.

...Respondent

**Appearances:** Mr. R. D. Makheeja, Advocate for the D.G. [ I & R ]  
Mr. Aditya Narain, Advocate for the respondent

**ORAL ORDER**

06-12-2010

Mr. Makheeja, advocate for the DG states that the written submissions shall be filed within three weeks. The matter shall be listed on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 37/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**Hon'ble Ms. Pravin Tripathi  
Member**

**IN THE MATTER OF**

Inderprastha Sehkar Awas  
Samiti Limited

....Applicant

*Versus*

NOIDA

...Respondent

**Appearances:** Mr. K. S. Chauhan, Advocate for the Applicant  
Mr. Shashank, proxy counsel for Mr. Ravinder  
Kumar, Advocate for the respondent

**ORAL ORDER**  
06-12-2010

Written arguments shall be filed during the course of the day.

List the matter on 15<sup>th</sup> February, 2011.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**[Pravin Tripathi]  
Member**

**COMPETITION APPELLATE TRIBUNAL, NEW**  
**DELHI**

**CA 26/2008**

**06.12.2010**

**IN THE MATTER OF**

**M/S. S.S.R.B. ASSOCIATES**

**VERSUS**

**M/S. SCAF ENGINEERING LTD. & ANR.**

**APPEARANCES : Shri Amrinder Chaubey, proxy  
counsel for Shri A.K. Yadav,  
advocate for the applicant.**

**None for respondent No. 1.**

**Shri Yagunandan Bansal, advocate  
for the respondent No. 2.**

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the applicant seeks some more time to file affidavit. Admission/denial has not taken place.

The matter shall be placed before the Hon'ble Tribunal on the date fixed, i.e., 14.12.2010.

(V.  
Sreenivas)  
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW**  
**DELHI**

**CA 51/2003**

**06.12.2010**

**IN THE MATTER OF**

**SHRI VINOD KUMAR GROVER**

**VERSUS**

**M/S. STERLING HOLIDAY RESORTS**

**APPEARANCES : None for the applicant.**

**Shri Joju Kynady, proxy for Ms.  
Madhu Sweta, advocate for  
respondent No. 3.**

**Respondent no.1 and 3 are set ex-  
parte.**

The matter is fixed for Admission/Denial of the Respondent's No. 3 documents.

The learned respondent proxy counsel files five sets of affidavit along with two exhibits. Be kept with record. The admission/denial has not taken place as the applicant is not represented.

The matter shall be placed before the Hon'ble Tribunal on the date fixed, i.e., 15.12.2010.

(V.  
Sreenivas)  
Deputy Director (E)